

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) H.F.-24 Mk. I has already been developed and a production plan for this mark has been finalized. However development of better versions is in hand.

(b) and (c). This aircraft has been designed and developed in India with the help of a German Team of experts engaged by HAL. Assistance from foreign countries in designing work is not envisaged. However, assistance from certain foreign countries would be necessary for development of H.F.-24 Mk. II and for increasing their rate of production.

Discussions have taken place in the past as also a delegation headed by Special Secretary (Department of Defence Production) is currently in Cairo for negotiations with U.A.R. authorities for mutual collaboration. The U.S. Government has been approached for aid for stepping up the rate of production.

(d) The plan envisages:

- (i) a planned increase in the production capacity of the factory
- (ii) continuous development of better versions of H.F.-24.
- (iii) switching over to production of a better version as soon as it is developed.

Bonus Commission Report

*441. { Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shrimati Savitri Nigam:
Shri Yashpal Singh:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government have of late taken a decision to further modify the earlier Government decisions on Bonus Commission Report;
- (b) if so, in what respect; and

(c) what is the precise modification to be made?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) to (c). Copies of the Resolution announcing Government's decisions on the Commission's report were placed on the Table of the Sabha on the 7th September, 1964, in reply to Starred Question No. 8. In a statement made by the Labour Minister on the 18th September, 1964, it has been clarified that in the legislation to be promoted to give effect to the recommendations of the Bonus Commission as accepted by Government suitable provisions would be included so as to safeguard that labour would get in respect of bonus the benefits on the existing basis or on the basis of the new formula, whichever be higher.

Wage Board for Tea Plantations

*442. { Shri P. C. Borooah:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shrimati Jyotsna Chanda:
Shri K. N. Pande:

Will the Minister of Labour and Employment be pleased to state:

(a) whether the Central Wage Board for Tea Plantations has recommended further interim increase in the tea workers' wages;

(b) if so, to what extent; and

(c) by what time the Board is expected to submit its final report?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). Copies of the Resolution showing the interim recommendations of the Wage Board and Government's acceptance thereof were placed on the Table of the Sabha on the 7th September, 1964.

(c) It is not possible to say at this stage as to when the final report of the Board will be submitted.